

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA
UNSTARRED QUESTION NO.1926
TO BE ANSWERED ON 9TH MARCH, 2016**

REGULATION OF ONLINE STREAMING SERVICES

1926. SHRI DINESH TRIVEDI:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether there is a regulatory framework for online streaming services such as Netflix and if so, the details thereof; and
- (b) whether the content on these services will be covered under the same restrictions as television or film content and if so, the details thereof and if not, the reasons therefor?

ANSWER

**THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)**

- (a) Madam, at present there is no regulatory framework for online streaming services.
- (b) The content telecast on private satellite TV channels is regulated as per provisions of Programme and Advertising Codes prescribed under the cable Television Networks (Regulation) Act, 1995 and Cable Television Network Rules, 1994 framed thereunder. The said codes are not applicable to online streaming services such as Netflix.
